

Statement II

Name of State	Sr. No.	Location
Punjab	1	Sangrur
	2	Faridkot
	3	Jalandhar
Haryana	4	Rohtak
	5	Ambala
West Bengal	6	Nadia
Bihar	7	West Champaran
	8	Palamau
Assam	9	Sibsagar
Arunachal Pradesh	10	Lohit
Meghalaya	11	Cheerapunjee
Nagaland	12	Mokok-Chung
Tripura	13	North Tripura
Uttar Pradesh	14	Moradabad
	15	Deoria
	16	Farrukhabad
	17	Azamgarh
	18	Mainpuri
	19	Khammam
Andhra Pradesh	20	West Godavari
	21	Adilabad
	22	Vishakhapatnam*
Maharashtra	23	Raigarh
	24	Amravati*
Madhya Pradesh	25	Shivpuri
	26	Betul*
Kerala	27	Kottayam
Tamil Nadu	28	Thanjavur*
Gujarat	29	Sabarkantha*
	30	Junagarh*
Delhi	31	Delhi*

* These KVKs will be established out of the drop-out cases from the 78 approved KVKs. Administrative sanction already issued.

[English]

Eighth Five year Plan

*19. SHRI RAJENDRA AGNIHOTRI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government have conducted mid-term appraisal of the Eighth Five Year Plan;

(b) if so, the details thereof;

(c) the areas where the performance remained sluggish; and

(d) the measures taken to improve the performance in those areas?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) Necessary exercises pertaining to the Mid-Term Appraisal (MTA) of the Eighth

Five Year Plan (1992—97) are underway in the Planning Commission.

(b) to (d) These questions will arise only after the completion of the Mid-Term Appraisal.

[Translation]

Pollution Control in Fertilizer Plants

*20 SHRI RAMESHWAR PATIDAR:
SHRIMATI SHEELA GAUTAM:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any pollution tests have been conducted in the fertilizer plants;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the action proposed to be taken for pollution control in fertilizer plants during 1995?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (d). Monitoring of pollution control measures in fertilizers plants and any action to be taken consequent thereto is the responsibility of the State Pollution Control Boards. However, Government have been collecting data on effluent/emission from major nitrogenous and phosphatic fertilizer units from time to time.

At present, 11 major units in operation are not able to meet the prescribed pollution control standards. Out of these 11 units, 3 each belong to the Fertilizer Corporation Ltd. (HFC) which have been declared as sick companies by the Board for Industrial & Financial Reconstruction (BIFR). Because of acute liquidity problem, FCI and HFC have not been able to install the required pollution control facilities in full. Any action for revival of these 6 units, including installation of full complement of pollution control measures, would depend on the final outcome of the proceedings pending before the BIFR, which is a quasi-judicial authority. Other 5 units have indicated that they would be able to conform to the prescribed pollution control standards by the end of 1995.

[English]

Gauge Conversion

1. SHRI JITENDRA NATH DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have any proposal to convert metre gauge line into broad gauge line between Siliguri junction and Alipurduar junction;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No. Sir.

(b) Does not arise.

(c) Constraint of resources.